

(4)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No. 78/95

Transfer Application No.

Date of Decision 6.9.1995

Shri N.B.Vachani

Petitioner/s

Shri G.S.Walia

Advocate for
the Petitioners

Versus

Union of India & Ors.

Respondent/s

Shri V.S.Masurkar

Advocate for
the Respondents

CORAM :

Hon'ble Shri. P.P.Srivastava, Member (A)

Hon'ble Shri.

(1) To be referred to the Reporter or not ? No

(2) Whether it needs to be circulated to other Benches of the Tribunal ? No


(P.P.SRIVASTAVA)
MEMBER (A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

CA. NO. 78/95

Shri Narain Bhagchand Vachani ... Applicant
v/s.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Member (A) Shri P.P.Srivastava

Appearance

Shri G.S.Walia
Advocate
for the Applicant

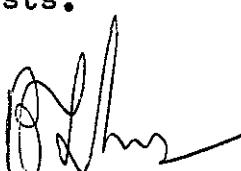
Shri V.S.Masurkar
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 6.9.1995

(PER: P.P.Srivastava, Member (A))

The applicant in this case was appointed as I.O.W. on 22.5.1957. He served upto 1.7.1982. The applicant was absent from 1.7.1982 onwards. Thereafter, the applicant attained the age of Superannuation, i.e. 58 years on 31.1.1993 without being on duty. In this application all that the applicant is seeking is that he may be granted retirement benefits according to the rules for the service rendered by him. I have heard both the counsel. I direct the respondents to pay the applicant all the retirement benefits to which he is entitled for the service rendered by him with the respondents within a period of four months from the date of receipt of a copy of this order. The applicant may also be paid the interest if it is payable within the rules. There will be no order as to costs.


(P.P.SRIVASTAVA)
MEMBER (A)

mrj.